

CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH: NEW DELHI

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RA 330/93

Date of Decision: 17.8.93

in

OA No. 1628/92

Laxmi Narain

... Petitioner

Vs

Union of India

... Respondents

Coram:

Hon'ble Mr. J.P. Sharma, Member (J)

Hon'ble Mr. N.K. Verma, Member (A)

JUDGEMENT

(Delivered by Hon'ble Mr. J.P. Sharma, Member (J)

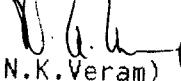
The Review Applicant has sought review of the Judgement dated 30.8.1993 by which the was dismissed. The applicant has prayed for the grant of the relief that the respondents be directed to refix the pay scale of the applicant working as an Assistant in the office of the Development Commissioner for Cement Industry in the pay scale of Rs. 1400-2600 to Rs. 1640-2900 with effect from 1.1.1986.

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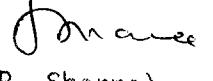
✓A

In the grounds for review, the applicant has reiterated the number of examples "Equal pay for equal work" and has stated a number of decisions of the Hon'ble Supreme Court in Para 4 of the Review Application. We have considered the case of the applicant on the basis of the law and the authorities on the points. After a careful consideration the contention raised by the applicant that the Assistant in the DCCI are having the same type of work and responsibility and those of the Assistant in the Central Secretariate Service etc. were not accepted. A detailed reasoning has been given in the judgement and also it has been pointed out that the Recruitment Rules for Assistants in the Central Secretariat and other services are distinctly different to those rules prescribed for recruitment for the Assistants in the CCI.

There is no error apparent on the face of the record nor any substantial point has been raised to review the applicant. The application, therefore, is devoid of merit and is dismissed. *by circulate*


(N.K. Veram)

Member(A)


(J.P. Sharma)

Member(J)

Mittal